

State Vs. Shashank Jadon

FIR No. 276/2015

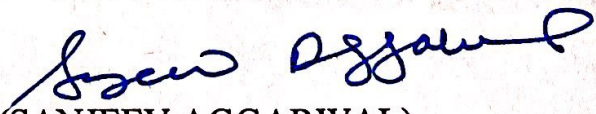
RC-3(S)/2016/CBI/SC-III/ND

u/S. 302/34 IPC

PS : Sec-49, Distt.Gautam Budh Nagar

04.06.2020

1. The present interim bail application has been moved u/S. 439 CrPC for and on behalf of applicant / accused Shashank Jadon, moved by Ld. Counsel Sh. Chandan Malik.
2. The present application was taken up via CISCO Webex platform in the presence (on screen) of Sh. A. K. Singh, Sr. PP for CBI, Inspector Deepak, IO of the case and Sh. Chandan Malik, Ld. Counsel for the applicant / accused.
3. The meeting was facilitated by computer branch officials of Rouse Avenue District Court.
4. The present application has been marked to the undersigned by the Ld. District & Sessions Judge-cum-Special Judge (PC Act), CBI in accordance with the duty roster already circulated. The application has been received via e-mail through computer branch, RADC.
5. Ld. Sr. PP for CBI seeks some time for filing reply to the present application for interim bail. Opposed. Time granted in the interest of justice.
6. Put up for same purpose on **10.06.2020 at 12:00 PM**.
7. The e-mail copy of this order is being sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for further action.
8. The copy of this order shall also be retained on the record to be put in the judicial file as and when the normal court working stands resumed.
9. The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(SANJEEV AGGARWAL)

Special Judge (PC Act) (CBI)-02

Rouse Avenue District Court

New Delhi/04.06.2020

State Vs. Prakash Jarwal

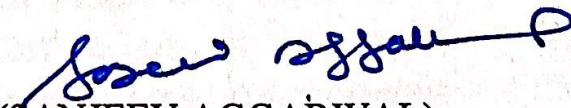
FIR No. 213/2020

u/S. 386/306/506/34 IPC

PS : Neb Sarai (Distt. South) New Delhi

04.06.2020

1. The present interim bail application has been moved u/S. 439 CrPC for and on behalf of applicant / accused Prakash Jarwal, moved by Ld. Counsel Sh. Ravi Drall.
2. The present application was taken up via CISCO Webex platform in the presence (on screen) of Sh. Manish, Ld. Additional PP for State, Sh. Tanveer Ahmed, Ld. Counsel for the complainant and Sh. Ravi Drall, Ld. Counsel for the applicant / accused.
3. The meeting was facilitated by computer branch officials of Rouse Avenue District Court.
4. The present application has been marked to the undersigned by the Ld. District & Sessions Judge-cum-Special Judge (PC Act), CBI in accordance with the duty roster already circulated. The application has been received via e-mail through computer branch, RADC.
5. Arguments heard at length of Ld. PP for the State along with Ld. Counsel for the complainant as well as Ld. Defence Counsel for the applicant / accused.
6. Put up for orders on the present bail application on 05.06.2020 at 1:00 PM.
7. The e-mail copy of this order is being sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for further action.
8. The copy of this order shall also be retained on the record to be put in the judicial file as and when the normal court working stands resumed.
9. The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(SANJEEV AGGARWAL)

Special Judge (PC Act) (CBI)-02

Rouse Avenue District Court

New Delhi

04.06.2020